

PUNJAB VIDHAN SABHA

Bill No. 33-PLA-2016

**THE PUNJAB RURAL DEVELOPMENT (SECOND AMENDMENT)
BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Rural Development Act, 1987.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Rural Development (Second Amendment) Act, 2016.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Rural Development Act, 1987, after section 7, the following section shall be inserted, namely :—

Insertion of section 7-A in Punjab Act 6 of 1987.

“7-A. The State Government may direct the Board for the Utilization of Fund, as it may deem fit, in the interest of the producers and for the benefit of the persons paying the fee, including the dealer.”

CHANDIGARH :
The 14th October, 2016.

SHASHI LAKHANPAL MISHRA,
Secretary.